

National Company Law Tribunal

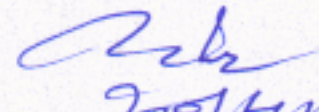
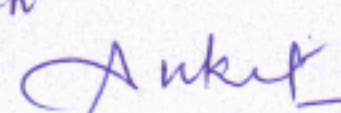

Allahabad Bench

CP NO. 10/3/2015<sup>2</sup>  
CA NO 8/2016, CA NO 43/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 30.06.2017

NAME OF THE COMPANY: Jaypee Infratech Ltd

SECTION OF THE COMPANIES ACT: U/S 74(2) of Companies act of 2013

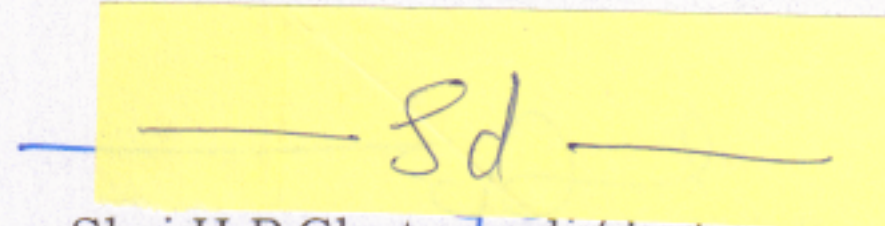
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	MR BAREE	OLM	AD (PRA)	 30/6/17
2.	Ajay Bhanot	Sr. Adv	Jaypee Infratech Ltd	 30/6/2017
3.	Ankit Kr. Singh	PCS		 30/6/2017

Order dated 30/06/2017 in the matter of CP No. CP No. 10/3/2015,  
CA 8/2016, CA 43/2016

Mr. Gaurav Mahajan along with Shiv Shankar appearing for the petitioner and Mr. Ajay Bhanot, Senior Advocate appearing for the respondent-company. Taking into consideration the challenging health condition of the petitioner, we are of the view that the respondent-company to consider his claim including amount of maturity with interest on out of turn basis and to take concrete steps for clearing his dues by 7<sup>th</sup> July, 2017 so as to enable him to proceed to abroad for the purpose of taking medical treatment. The matter be listed on 7<sup>th</sup> July, 2017.

The meanwhile the interim order passed to be continued.

Date-30/06/2017

  
Shri H.P Chaturvedi (Judicial)